

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

M/S SHRI KARVIR NIVASINI MAHALAXMI ISPAT PRIVATE LIMITED METALS AND MINERALS AT KOLHAPUR

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Shri Karvir Nivasini Mahalaxmi Ispat Private Limited PAN: AACCS5268H CIN: U27104PN1993PTC073651
2.	Address of the registered office	A-6, MIDC, Gokul Shirgaon, Kolhapur - 416234, Maharashtra
3.	URL of website	https://www.mhlaxmi.com
4.	Details of place where majority of fixed assets are located	A-6, MIDC, Gokul Shirgaon, Kolhapur - 416234, Maharashtra
5.	Installed capacity of main products/ services	25K Tonnes Production Per Year
6.	Quantity and value of main products/ services sold in last financial year	The factory of the Corporate Debtor is closed since September 2024 thereby there are no products or services sold in the last FY
7.	Number of employees/ workmen	13
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be obtained from RP on email id: ibc.knmpl.com and list of creditors are available on https://ibbi.gov.in and https://www.mhlaxmi.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained from RP on email id: ibc.knmpl@gmail.com and https://www.mhlaxmi.com
10.	Last date for receipt of expression of interest	4 th November 2026
11.	Date of issue of provisional list of prospective resolution applicants	14 th November 2026
12.	Last date for submission of objections to provisional list	19 th November 2026
13.	Date of issue of final list of prospective resolution applicants	29 th December 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	4 th December 2026

15.	Last date for submission of resolution plans	3 rd January 2027
16.	Process email id to submit Expression of Interest	ibc.knmpl@gmail.com

Purusottam Behera

Resolution Professional

In the matter of Shri Karvir Nivasini Mahalaxmi Ispat Private Limited

Registration No: IBBI/IPA-002/IP-00940/2019-20/12993

AFA Valid upto: 31.12.2026

IBBI Registered Address: Flat No.402, Sai Prasad Building,

Sion Kamgar CHS, Road No-29, Sion (East) Mumbai,

Mumbai City, Maharashtra ,400022

Email ID: purusosbbj@yahoo.com, ibc.knmpl@gmail.com

Date: 20th October, 2026

Place: Mumbai

'Very close' finalising trade deal with India: Rubio

US Secy Of State On A 3-Day India Visit From Today

Washington: The US is "very close" to finalising a trade deal with India, Secretary of State Marco Rubio said on Monday, suggesting that the waiver from tariffs for buying Russian oil was linked to the decision.

"We're trying to finalise the trade deal with India right now. We're very close to doing that. So that's one of the things we take into consideration when the President makes a decision about national security waivers and things of that nature," Rubio told reporters in Samarkand, Uzbekistan.



US Secretary of State Marco Rubio (left) and his wife Jeanette (right) pose for a photo with Uzbekistan's foreign minister Bakhtiyor Saidov (left) and head of the Presidential administration Uzbekistan Saidov Mirziyoyev at the Registan Square in Samarkand, Uzbekistan, on Monday.

Rubio is set to travel to India on a three-day official visit from Tuesday and meet external affairs minister S. Jaishankar in Mumbai to discuss issues ranging from energy, trade, defence, critical and emerging technologies

and other key areas of bilateral cooperation.

Rubio appeared to acknowledge the reasons for India to continue buying oil from Russia, an issue that has been the focus of talks between him and Jaishankar since the US passed the Sanctions Russia and Iran Act in Sept. "You haven't turned off the economy of other countries because of one central

key of the US, of course, takes into account what's happening with the war between Russia and Ukraine, but it is not solely dominated by that," Rubio said.

"It has to take into account a variety of other factors, including our bilateral relationships with other countries and what they realistically are capable of being able to do in terms of their own energy supplies," he said. Jaishankar is understood to have conveyed to Rubio that oil refineries in India were configured largely for handling medium sour crude, which is supplied by Middle East countries and Russia.

He also told Rubio that Venezuela supplies heavier-grade crude and the US has light-grade crude, which would require blending between the two to be used in India. With oil supplies from Middle East countries hit due to the Iran war, India has to depend on Russia to keep its economy running. ■

India become the first economic giant built on solar, not coal?

'China built on coal; India is building on sun,' observes Kingsmill Bond, energy strategist at global think-tank Ember. No major country in modern history has powered high-speed industrial expansion without relying on dirty fossil fuels. India is attempting to become the first. **Chandni Tekwani** looks at the data to see whether this clean-energy leap is reality or wishful thinking

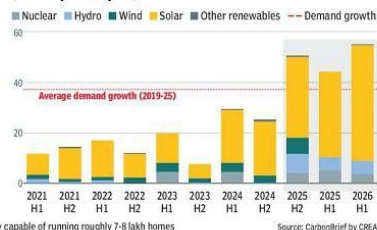


CLEAN POWER MET ALL OF INDIA'S NEW ELECTRICITY DEMAND

Between the first half of 2024 and the first half of 2025, India's total power generation increased by 7%, or 63 TWh. That entire additional power requirement was met by clean energy—every unit of additional electricity required over the two years was supplied by clean power.

At 44 TWh, solar contributed the most to clean-power additions, which have stayed above the average demand growth for the past 18 months. That suggests the trend is no longer only about capacity being built, but about clean electricity actually meeting rising demand.

New clean power generation vs electricity demand growth (in TWh per half year)



1 TWh = 1 billion units of electricity; 1 GW = power capacity capable of running roughly 7-8 lakh homes

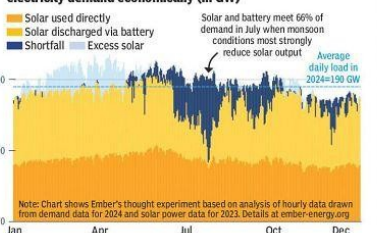
Utility-scale projects under construction as of Jan 2025 are expected to double India's wind and solar capacity, including 82 GW of solar, 25 GW of wind and 36 GW of hybrid wind-solar projects before the end of 2028

SOLAR IS READY. BUT WHAT HAPPENS AT NIGHT—AND DURING THE MONSOON?

Building solar is no longer India's biggest hurdle. The challenge is making it available when demand peaks. While solar generation is strongest during the day, electricity demand remains high into the evening, causing a switch to thermal power.

As the chart shows, solar paired with battery storage could meet up to 90% of India's annual electricity demand. But during monsoon, when solar output drops, that falls to about 66%, highlighting the need for other sources.

Solar plus battery could supply 90% of national electricity demand economically (in GW)



GW: A measure of installed power capacity, or the maximum electricity a power plant can generate

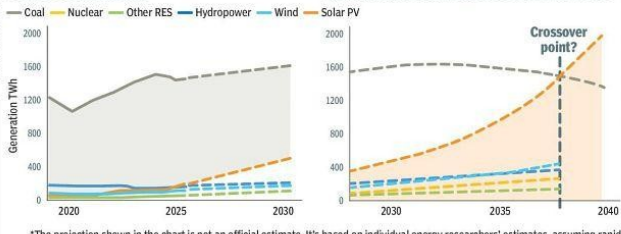
THE GREAT CROSSOVER: WHEN DOES SOLAR OVERTAKE COAL?

Coal still generates over two-thirds of India's electricity. For the next decade, not only will coal capacity not disappear, it will grow—but at a slower pace than solar expansion. The true turning point, the 'crossover point', when solar generates more electricity than coal, could come as early as 10 to 15 years from now. The deciding factor won't just be solar panels, but how fast

India rolls out high-capacity green corridors and 50 GWh battery systems to move green power across state lines. This is where Green Energy Corridor Phase II announced on Sept 15 fits in. Beyond adding renewable capacity, it can strengthen transmission and add 50 GWh of battery storage to move and store clean electricity when it is needed most.

From here in 2026....

...can India be here by 2038 or soon after?



*The projection shown in the chart is not an official estimate. It's based on individual energy researchers' estimates, assuming rapid expansion of solar generation and distribution in the coming decade. Note: Generating capacity at any given instant is measured in MW or GW (engine size). Actual electricity generated over time is measured in MWh or TWh (distance travelled). Source: How India is building an energy system the world has never seen. ■/theblaze: 'Just Have A Think'

CPM: Change in Census rules will allow backdoor entry to Sangh Parivar

New Delhi: The change in Census rules allowing states and Union territories to appoint their own enumerators, "added or unadded private bodies" as enumerators would enable "backdoor entry" to the Sangh Parivar, CPM general secretary M. B. Jaisankar said on Monday. He alleged on Monday in a post on X, the CPM functionary demanded that the govt call an all-party consultation on Census methodology.

The Centre, on Oct 16, amended the Census Rules, 1960, allowing states and Union territories to appoint their own enumerators, "added or unadded private bodies" as enumerators during the Census, against the backdrop of several high courts staying the govt orders requisitioning the services of such staff. Baby said the Union home ministry's amendments to the Census Rules are not as innocuous as they might seem.

"The newly notified amendments open up enumerators' roles to private school teachers, members of religious, societies and trusts; and any person deemed 'suitable' by the concerned state govt or

Jagan opposes CEC because it doesn't do what he says: Naidu

Amaravati: Andhra Pradesh chief minister N Chandrababu Naidu on Monday accused YSRCP supremo Y. Jagan Mohan Reddy of opposing CEC because the poll body "doesn't do what he says". Addressing a press conference at his residence in Undavalli, the chief minister said, "Earlier you (Jagan) supported CEC (against the procedure), but now since they (EC) do not do what you say, you oppose. Now you are saying GenZ, Gen Z".

Naidu's remarks come a day after the former CM on Sunday regretted supporting the 2023 legislation on selecting the chief election commissioner when he was in power in the state.

The YSRCP president came from Bengaluru, held a press conference and met the state election commissioner (SEC). What was his conduct at the SEC's office? He took his own media channels along and broadcast the meeting live," said Naidu. During the previous govt, the then SEC was asked to write to the Centre seeking protection, Naidu claimed, adding that when the SEC reported large-scale irregularities in local body

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elections, he was criticised for not being supportive. He alleged that the YSRCP president staying in Bengaluru was engaging in acts of lawlessness and violating Andhra Pradesh's election laws to hold press conferences. YSRCP is willing to do anything and commit any crime to secure political power, he alleged. "The party creates disturbances and then attempts to shift the blame on to him," claimed Naidu. The CM criticised Jagan's recent comments that arresting CJP members will not solve anything and that "trust in the electoral process" must be restored. ■

ONGC **ओइलजीसी** **ONGC** **ONGC**

Regd. Office: Plot No. 5A-35, Nelson Mandela Road, Veeravalli, New Delhi-110017
CIN: L14890G190500041515 Website: www.ongcindia.com | Email: secretariat@ongc.co.in

NOTICE FOR EXPRESSION OF INTEREST (EOI)

EOI No: ONGC/TCPI/EOI/2026/14

Oil and Natural Gas Corporation Limited (ONGC), a Government of India ('Maharatna') Enterprise and a Premier E&P Company, invites Expression of Interest (EOI) from eligible manufacturers, technology and service providers to act as contractor on plot basis for the manufacture and installation of composite pipe (TCP) pipes for water injection and well-fluid lines for subsea applications.

Scope includes design, engineering, manufacture, testing, supply, installation, and associated services for offshore transportation of Well fluids, Gas and Injection water.

Interested parties may submit EOIs alongwith their credentials and capability details. Proposals from indigenous manufacturers with development capability will also be considered under ONGC's Development Order Policy.

Detailed EOI documents are available on the ONGC Portals www.ongcindia.com and tenders.ongc.co.in.

The last date for submission of the EOI is 10th November 2026. Responses may be submitted electronically to mishra_sb@ongc.co.in, gupta_pt@ongc.co.in.

Any corrigendum, addendum, amendment or extension to the EOI, if any, shall be published only on the ONGC websites.

PUBLIC NOTICE

Date: 17/10/2026

Under the instructions authority given by my client Bank of Baroda, Branch Miraj and relying on documents shown to me, I, Advocate Prashant V. Navarcar, I/O Miraj, inform all the persons, Banks and Institutions and Pat Sarthi and public at large, by this notice that:

1) DESCRIPTION OF PROPERTY: N/A. Property bearing new R.S. No. 46/2/2/65, measuring 108 sq.ft. (Old R.S. No. 81/2/2, Plot No. 65) situated at Shivajinagar, Miraj, Dist. Sangli, Dist. Sangli, within the limits of Sangli Miraj and Kupwad City Corporation.

2) This property is owned by Yegesh Kisan Patil. This property was originally owned by Shri Shivraj Ganpat Magdum and he has sold this property to Rajendra Yamanappa Dooddani by registered sale deed dated 22/12/1997. Rajendra Yamanappa Dooddani has sold this property to Baban Balisha Kame by registered sale deed dated 31/12/2009.

3) Yegesh Kisan Patil has applied for loan facility with my client Bank of Baroda against security of the said property by mortgage mortgage. My client will sanction loan facility in his name against the security of the said property.

4) But it has been informed by Yegesh Kisan Patil that my client Bank of Baroda that original sale deed dated 22/12/1997 and 31/12/2009 have been taken from his custody. It has been assumed by him that this property is free from charges and encumbrances. And he has not deposited the said sale deed with any Bank or Financial Institution.

5) Hence by this notice, objectionary if any, are hereby called regarding the said loan transaction against the security of the above said property. If anybody has any kind of right, title, interest, claim, mortgage, charge, Agreement, Agreement to sale or any other agreement etc. then he should give objection to me in writing within seven days from today. If within the stipulated period no objection received then no further action will be taken to get execute mortgage of this property and loan will be sanctioned in his name and after that no further objection will be heard and bonds will not be binding on my client.

Hence the Public Notice

Advocate V.P. Navarcar
V.P. Navarcar Associates LLP
Lawyer Navarcar, Shivaji Nagar, Miraj,
Dist. Sangli, Pin: 442302/442309

IDBI BANK **IDBI BANK LIMITED**

Regd. Office: IDBI Tower, WTC Complex, Cuffe Parade, Mumbai - 400005.

PUBLIC NOTICE

This notice is for the account holders whose accounts have a zero balance for over one year as on March 31, 2026. By this public notice, all such account holders are requested to inform IDBI Bank, Mumbai, Main Branch within seven (7) days from the date of publication of this notice along with valid Know Your Customer (KYC) documents for the purpose of reactivating the account. If the customer fails to reactivate the account within the above time period, the account shall be closed by the Bank without giving any further notice. The Bank shall not be liable in any manner whatsoever for any losses, interruption of services etc. pursuant to closure of such account.

Date: 20/10/2026
Place: Mumbai

Sd/-
Chief General Manager
IDBI Bank Limited

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR M/S SHRI KARVIR NIKASHI MAHALAXMI SPAT PRIVATE LIMITED METALS AND MINERALS AT KOLHAPUR

(Under sub-regulation (1) of regulation 38A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Sr.	Particulars	Details
1. <td>Name of the corporate debtor along with PAN & CIN/ LLP No.</td> <td>M/s. Karvir Nikashi Mahalaxmi Private Limited CIN: U72900MH2019PTC023861</td>	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s. Karvir Nikashi Mahalaxmi Private Limited CIN: U72900MH2019PTC023861
2. <td>Address of the registered office</td> <td>A-4, MIDC, Solapur, Kolhapur - 416234, Maharashtra</td>	Address of the registered office	A-4, MIDC, Solapur, Kolhapur - 416234, Maharashtra
3. <td>URL of website</td> <td>https://www.mahilaxmi.com</td>	URL of website	https://www.mahilaxmi.com
4. <td>Date of place where majority of fixed assets are located</td> <td>A-4, MIDC, Solapur, Kolhapur - 416234, Maharashtra</td>	Date of place where majority of fixed assets are located	A-4, MIDC, Solapur, Kolhapur - 416234, Maharashtra
5. <td>Installed capacity of main products/ services</td> <td>25K Tonnage Production Per Year</td>	Installed capacity of main products/ services	25K Tonnage Production Per Year
6. <td>Quantity and value of main products/ services sold in last financial year</td> <td>The factory of the Corporate Debtor is closed since September 2024. Hence there are no products or services sold in the last FY.</td>	Quantity and value of main products/ services sold in last financial year	The factory of the Corporate Debtor is closed since September 2024. Hence there are no products or services sold in the last FY.
7. <td>Number of employees/ workers</td> <td>13</td>	Number of employees/ workers	13
8. <td>Further details of the list of available financial statements (with consolidated of last year, list of creditors are available on website)</td> <td>Can be obtained from IRP on email: bc.invest@mahilaxmi.com and info@mahilaxmi.com</td>	Further details of the list of available financial statements (with consolidated of last year, list of creditors are available on website)	Can be obtained from IRP on email: bc.invest@mahilaxmi.com and info@mahilaxmi.com
9. <td>Eligibility for resolution applicants under section 31(2) of the Code is available at</td> <td>Can be obtained from IRP on email: bc.invest@mahilaxmi.com and info@mahilaxmi.com</td>	Eligibility for resolution applicants under section 31(2) of the Code is available at	Can be obtained from IRP on email: bc.invest@mahilaxmi.com and info@mahilaxmi.com
10. <td>Form for filing of resolution applications</td> <td>Can be obtained from IRP on email: bc.invest@mahilaxmi.com and info@mahilaxmi.com</td>	Form for filing of resolution applications	Can be obtained from IRP on email: bc.invest@mahilaxmi.com and info@mahilaxmi.com
11. <td>Date of issue of provisional list of prospective resolution applicants</td> <td>14th November 2026</td>	Date of issue of provisional list of prospective resolution applicants	14th November 2026
12. <td>Date of submission of objections to provisional list</td> <td>19th November 2026</td>	Date of submission of objections to provisional list	19th November 2026
13. <td>Date of issue of final list of prospective resolution applicants</td> <td>26th December 2026</td>	Date of issue of final list of prospective resolution applicants	26th December 2026
14. <td>Date of sale of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants</td> <td>4th January 2027</td>	Date of sale of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	4th January 2027
15. <td>Date for submission of resolution plans</td> <td>31st January 2027</td>	Date for submission of resolution plans	31st January 2027
16. <td>Process email id to submit Expression of Interest</td> <td>bc.invest@mahilaxmi.com</td>	Process email id to submit Expression of Interest	bc.invest@mahilaxmi.com

Date: 20th October, 2026
Place: Mumbai

Perushtant Professional
In the matter of Shri Karvir Nikashi Mahalaxmi Spat Private Limited
Registration No: BB01/PA-02/19-04/02/19-20/2993
IRP Valid upto: 31.12.2026
IDBI Registered Address: Flat No. 402, 3rd Floor Building, C.S. No. 103/102, E Ward, Gauri Mandali, Shahapur, Kolhapur-416001. Mob: 9823257474

Father, son arrested for SPO's killing in J&K

Jammu: Police in J&K's Kishtwar have arrested a father-son duo in connection with the murder of a special police officer (SPO) whose body was found in a forest on Oct 16. On Oct 15, SPO Bishwar Ahmed was reported missing along with his service weapon from a police picket. ■

PUBLIC NOTICE

It is informed to all people through this public notice that, My Client Manoj Khaseke Kidgachkar has lost the property of the original Original Regd. Sale Deed & receipt document Regd. No. 17/15 SM, of old (03/06/2008) in respect of property bearing North side Open Space its measuring area of 17.15 SM, of old (03/06/2008) Out of C. S. No. 284 Total measuring area 662.5 SM, situated at Mouze Nagve Damsala, Tal. Karver, Dist. Kolhapur. Within the local limits of said Gram-panchayat, while travelling on 10/10/2026 at Bhowade, Pune. My Client has been lodged Online FIR in Pune Police Station, Dist. Pune, Maharashtra. Video Loged Online FIR No. 151981026 dated 16/10/2026. The said owner will take proposed Home Loan on said property from State Bank of India. Further, any charge, mortgage, litigation or any legal suit or response or any Financial institution etc. on said property. So, please clarification with support of the said property. If anyone has found the said Original documents kindly deposit within 7 days, on the address mentioned below. Hence the Public Notice is issued. Place: Kolhapur: Date: 19/10/2026.

Adv. Manohar N. Pawar
B.A.L.L.B. (Regd.)
Advocate & Notary (Govt. of India)
Office: B-3, 2nd Floor, 1st Wing, The Big City, C.S. No. 103/102, E Ward, Gauri Mandali, Shahapur, Kolhapur-416001. Mob: 9823257474

Bengal CM: Communists & 'cockroaches' trying to create 'B'desh-like unrest'

Kanhi (WB): West Bengal chief minister Suvedu Adhikari on Monday alleged that Communists and "cockroaches" were trying to create a "Bangladesh-like unrest" in India and their attempts must be resisted.

Under fire from the Left parties over alleged vandalism at their bookstalls near Durga Puja pandals, Adhikari said, "Communists, they do not offer prayers, refuse to tie the sacred thread on their wrists, and do not put tilak on their foreheads. Beware of them." CPM, SUICI and other Left parties have alleged that their bookstalls were vandalised at several places across West Bengal, from Dinhatra in Cooch Behar district to Haridwar in south Kolkata. Left politicians have termed the alleged vandalism "an attack on democratic thought".

Taking a dig at CJP, which has taken to the streets demanding the resignation of CEC Gyanesh

BJP takes a dig at Rahul: 'Spends more time chilling'

BJP on Monday took a swipe at Congress's Rahul Gandhi, claiming he has gone abroad to "enjoy a holiday" and "is back to doing what he does best".

"A man who spends more time chilling than working, and then shouts, 'vote chori'." BJP spokesperson Pradeep Bhandari said on X, posting a meme of the Congress leader, titled, "Rahul Gandhi fir chutti per (Rahul Gandhi on leave again)".

There was no immediate response from Congress over his foreign trip. ■

Kumar over SIR of electoral roll chief minister said people should also be wary of "cockroaches and bedbugs". Claiming that such forces were trying to create unrest by taking advantage of the country to hold these individuals accountable and ensure they are punished," Ramesh said. ■

Congress questions PM Modi's & Yogi's silence on temple donation theft case

New Delhi: Upping the ante over the Ram temple donation theft case, Congress on Monday questioned the "silence" of Prime Minister Narendra Modi and Uttar Pradesh chief minister Yogi Adityanath, and asserted that it is the responsibility of the country's citizens to punish the "chanda chours" blinded by the arrogance of power.

Congress general secretary in-charge communications Jairam Ramnath demanded that full accounting of offerings at the temple be made public, rules of all responsible persons investigated, and no official be spared accountability. In a post in Hindon X, Ramnath said, "Chanda chour, Astha shikha, Ram ke naam se sothe peewey, chanda chori par chuppi chuppi". The BJP, which rose to power by invoking the name of Lord Ram, will meet its downfall due to the sin of this theft.

"More than four and a half months have passed since the theft of donations at the Lord Ram temple in Ayodhya came to light, yet CPM Adityanath and PM Modi remain silent," he said. "It now rests with the citizens of this country to hold these individuals accountable and ensure they are punished," Ramesh said. ■

CHANGE OF NAME

I, BHARGAVI J., D/o JEYAPRAKASH B. K., residing in Bengaluru, Karnataka, have changed my name to ADHYA SRI J. for personal reasons. Henceforth, I shall be known as ADHYA SRI J. for all purposes.

ADHYA SRI J.



Indian Overseas Bank
Investor Relations Cell
Central Office: 763, Anna Salai, Chennai-600 002
Ph: 044-7172 9791, 2888 9360

NOTICE

RFP Ref. No: IOB/IRC/01/2026-27 dated 19.10.2026
Indian Overseas Bank has floated a Request for Proposal (RFP) vide RFP Ref. No: IOB/IRC/01/2026-27 dated 19.10.2026 inviting bids from interested Merchant Bankers for selection of Merchant Bankers/BRLMs for raising equity capital through Qualified Institutions Placement (QIP)/ Follow on Public Offer (FPO)/other permitted modes. The above RFP document is also available and can be downloaded from the following websites www.iob.bank.in & <https://iobtenders.auctiontiger.net/EPROC/>.

For Tender details and future amendments, if any, keep referring to the following websites www.iob.bank.in & <https://iobtenders.auctiontiger.net/EPROC/>

The last date and time for receipt of Bid Documents is 18.11.2026 up to 03:00 P.M.

Place: Chennai
Date: 19.10.2026

Deputy General Manager

PUBLIC NOTICE

[Karnataka Bank Ltd]
Registered Office:Mahaveera Circle, Post Box No.599, Kankanady, Mangalore, Karnataka, 575002

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s]

Name of the Shareholder	Folio No	No of shares	Certificate No	Distinctive no	Face value
BHAGYALAKSHMAMMA AG	81000116	50	93041	2899851-2899900	Rs.10
BHAGYALAKSHMAMMA AG	81000116	50	93042	2899901-2899950	Rs.10
BHAGYALAKSHMAMMA AG	81000116	50	270812	11080951-11081000	Rs.10
BHAGYALAKSHMAMMA AG	81000116	50	270813	11081001-11081050	Rs.10
BHAGYALAKSHMAMMA AG	81000116	50	270814	11081051-11081100	Rs.10
BHAGYALAKSHMAMMA AG	81000116	250	364278	24884558-24884807	Rs.10
BHAGYALAKSHMAMMA AG	81000116	435	392889	31732952-31733386	Rs.10
BHAGYALAKSHMAMMA AG	81000116	2058	414656	54417522-54419579	Rs.10

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate[s].

Any person who has any claim in respect of the said share certificate[s] should lodge such claim with the Company or its Registrar and Transfer Agents: Integrated Registry Management Services Pvt Ltd No.30, Ramana Residency, 4th Cross Sampige Road, Malleswaram, Bangalore-560003. TEL: +91-80-23460815-818 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificate[s].

Name of the shareholder. BHAGYALAKSHMAMMA AG (Deceased)

Legal Claimant: SURYAPRAKASH A G

Date:20/10/2026

Place: Bangalore



MUTHOOT HOUSING FINANCE COMPANY LIMITED
Registered Office: TC NO.14/2074-7, Muthoot Centre, Punnen Road, Thiruvananthapuram - 695 034, CIN NO - U65922KL2010PLC025624. Corporate Office: 12/A 01, 13th floor, Parinee Crescendo, Plot No. C38 & C39, Bandra Kurla Complex-G block (East), Mumbai-400051 TEL. NO: 022-62728517, Email id: authorised.officer@muthoot.com

APPENDIX -IV [Rule 8(1)] Possession Notice (For Immovable Property)

Whereas The undersigned being the Authorized Officer of the Muthoot Housing Finance Company Ltd., under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (ACT NO.54 OF 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to below mentioned Borrower/s / Guarantor/s. After completion of 60 days from date of receipt of the said notice, The Borrower/s / Guarantor/s having failed to repay the amount, notice is hereby given to the Borrower/s / Guarantor/s and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with Rule 8 of the said Rules on this.

Sr. No.	LAN / Name of Borrower / Co-Borrower / Guarantor	Date of Demand notice	Total O/s Amount (Rs.) Future Interest Applicable	Date of Possession
1	LAN No. 10106108583, 1. Mahadeva, 2. BHAGYAMMA 3. LOKESHA M., 4. M MANJESH (GUARANTOR)	16-July-2026	Rs.4,51,805.62/- as on 14-July-2026	16-October-2026

Description of Secured Asset(s) /Immovable Property (ies): ALL THAT PIECE AND PARCEL OF THE HOUSE PROPERTY BEARING PROPERTY NO.146, UNIQUE ID NO. 152100601900600194 MEASURING EAST TO WEST 7.010 METERS AND NORTH TO SOUTH 8.534M MTRS (TOTALLY MEASURING 59.83 SORMTRS) OF SITE WITH RCC RESIDENTIAL BUILDING MEASURING 59.83 SQR METERS SITUATED AT NORTH BANK VILLAGE, PANDAVAPURA TALUK, WITHIN THE JURISDICTION OF KATTERI GRAMAPANCHAYATH, MANDYA DISTRICT AND BOUNDED ON: EAST BY HOUSE OF SWAMY MALLAIAH, WEST BY HOUSE OF SUBHASH, NORTH BY : ROAD, SOUTH BY: HOUSE OF ELAVIAIAH

The Borrower/s / Guarantor/s in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Muthoot Hsding Finance Company Limited, for an above mentioned demanded amount and further interest thereon.

Place: KARNATAKA, Date: 22 October, 2026

Sd/- Authorised Officer - For Muthoot Housing Finance Company Limited

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

M/S SHRI KARVIR NIVASINI MAHALAXMI ISPAT PRIVATE LIMITED

METALS AND MINERALS AT KOLHAPUR

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.
2.	Address of the registered office
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/ services
6.	Quantity and value of main products/ services sold in last financial year
7.	Number of employees/ workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:
10.	Last date for receipt of expression of interest
11.	Date of issue of provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list
13.	Date of issue of final list of prospective resolution applicants
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
15.	Last date for submission of resolution plans
16.	Process email id to submit Expression of Interest

Date: 20th October, 2026
Place: Mumbai

Purusottam Behera
Resolution Professional

In the matter of Shri Karvir Nivasini Mahalaxmi Ispat Private Limited
Registration No: IBBI/PA-002/IP-00940/2019-20/12993
AFA Valid upto: 31.12.2026
IBBI Registered Address: Flat No.402, Sai Prasad Building,
Sion Kamgar CHS., Road No-29, Sion (East) Mumbai, Mumbai City, Maharashtra -400022
Email ID: purusosbj@yahoo.com, ibc.knmpl@gmail.com



NSE
NATIONAL STOCK EXCHANGE OF INDIA LIMITED
Registered Office: Exchange Plaza, C-1, Block G, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India

PUBLIC NOTICE

Public Notice for Compulsory Delisting of Equity Shares of Companies in terms of Regulation 32 (3) of SEBI (Delisting of Equity Shares) Regulations, 2021

In terms of Regulation 32(3) of SEBI (Delisting of Equity Shares) Regulations, 2021("Delisting Regulations") and as per rules made under Section 21A of the Securities Contracts (Regulation) Act, 1956 and the Rules, Bye-Laws, and Regulations of National Stock Exchange of India Limited ("the Exchange"), **NOTICE** is hereby given that the Exchange proposes to delist undermentioned Companies as the said Companies have met the criteria for delisting of its securities, i.e., the trading in the securities of the said Company has been under suspension for more than six months on account of non-compliance with various provisions of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and various circulars issued by SEBI/Exchange in this regard.

The Exchange has issued Show Cause Notice to the Companies at the last known address and registered email address as per the Exchange records, asking the said Companies to **SHOW CAUSE** as to why the Equity Shares of the Companies should not be compulsorily delisted from the Exchange. Show Cause Notice was issued to Shree Ram Proteins Limited vide email dated August 31, 2026, on the email ids available with the Exchange and couriered at its registered address on September 03, 2026, which was returned undelivered. Show Cause Notice was issued to Debock Industries Limited vide email dated September 16, 2026, on the email ids available with the Exchange and couriered at its registered address on September 17, 2026, which was delivered on September 19, 2026. The name of the Companies along with the last known address as per the Exchange records are given below:

Sr. No.	Company	*Registered Address of the Company
1.	Shree Ram Proteins Limited	Imperial Heights Tower- B, Second Floor, Office No. B-206, 150 Ft Ring Road, Opp Big Bazar, Rajkot - 360005 Gujarat.
1.	Debock Industries Limited	51, Lohiya Colony, 200ft Bye Pass, Vaishali Nagar, Jaipur - 302021, Rajasthan

***Address available as per the records of the Exchange.**

Note:
The consequences of compulsory delisting include the following:

- The above Companies shall cease to be listed on the Stock Exchange. This Companies shall be moved to the dissemination board of the Stock Exchange.
- In terms of Regulation 34 of Delisting Regulations,

- The Delisted Company, its whole-time directors, person(s) responsible for ensuring compliance with the securities laws, its promoters, and the Companies which are promoted by any of them shall not directly or indirectly access the securities market or seek listing of any Equity Shares or act as an intermediary in the securities market for a period of ten years from the date of such delisting.
- In case of a Company whose fair value is positive -
 - such a Company and the depositories shall not effect transfer, by way of sale, pledge, etc., of any of the Equity Shares held by the promoters / promoter group and the corporate benefits like dividend, rights, bonus shares, split, etc. shall be frozen for all the Equity Shares held by the promoters/ promoter group, till the promoters of such Company provide an exit option to the public shareholders in compliance with sub-regulation (4) of regulation 33 of these regulations, as certified by the relevant recognized Stock Exchange;
 - the promoters, whole-time directors, and person(s) responsible for ensuring compliance with the securities laws, of the compulsorily delisted Company shall also not be eligible to become directors of any listed Company till the exit option as mentioned in clause (a) is provided.

- In terms of Regulation 33 of Delisting Regulations,

- Where the Equity Shares of Companies are delisted by a recognised Stock Exchange, the recognised Stock Exchange shall appoint an independent valuer(s) who shall determine the fair value of the delisted Equity Shares.
- The recognised Stock Exchange shall form a Panel of expert valuers and from the said Panel, the valuer(s) for the purposes of sub-regulation (1) shall be appointed.
- The value of the delisted Equity Shares shall be determined by the valuer(s) having regard to the factors mentioned in sub-regulation (2) of regulation 20 of SEBI (Delisting of Equity Shares) Regulations, 2021.
- The promoter(s) of the Companies shall acquire the delisted Equity Shares from the public shareholders by paying them the value determined by the valuer, within three months of the date of delisting from the recognised Stock Exchange, subject to the option of the public Shareholders to retain their shares.
- The promoter shall be liable to pay interest at the rate of ten percent per annum to all the shareholders, who offer their shares under the compulsory delisting offer, if the price payable in terms of sub-regulation (3) of regulation 33 is not paid to all the Shareholders within the time specified under sub-regulation (4) of regulation 33.

Any person who may be aggrieved by the proposed delisting may make representation, if any, to the Delisting Committee of the Exchange in writing **within 15 working days of this notice i.e. on or before November 12, 2026.**

The representation(s) with complete contact details (email Id, address and phone number) of the person(s) making a representation(s) should be addressed to:

The Delisting Committee, Listing Department, National Stock Exchange of India Limited "Exchange Plaza", C -1, Block-G, Bandra-Kurla Complex, Bandra (East), Mumbai-400 051 and 9th Floor Inspire, BKC Main Road, G Block BKC, Patthar Nagar, Bandra Kurla Complex, Bandra East, Mumbai, Maharashtra 400051. Contact no: +91 22 26598100 (32014), E-mail: vgandhi@nse.co.in, delisting@nse.co.in with cc to dl-insp-enf-delisting@nse.co.in. The representation/s should be mandatorily emailed to above specified email address. Any anonymous representation/s would not be considered valid.

The Companies are directed to contact the Exchange on the above-mentioned telephone nos. and email address in case of any discrepancy in the details of the Promoter(s)/Director(s).

Place: Mumbai

For National Stock Exchange of India Limited

Date: October 21, 2026

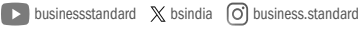


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RR METALMAKERS INDIA LIMITED
Registered Office: B-001 & B-002, Ground Floor, Antop Hill Warehousing Complex Ltd, Barkat Ali Naka, Salt Pan Road, Wadala (E), Mumbai - 400037, Maharashtra, India | CIN: L51901MH1995PLC331822
Tel. No.: 022 6192 5555 / 56 | Email Id: cs@rrmetalmakers.com | Website: www.rrmetalmakers.com

Recommendations of the Committee of Independent Directors ("IDC") of RR MetalMakers India Limited ("Target Company" or "TC") under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI SAST Regulations") in relation to the open offer to the public shareholders of the Target Company ("Open Offer") made by RB International Holdings Limited ("Acquirer – 1"), Suyog Yogesh Desai ("Acquirer – 2") and Nikita Suyog Desai ("Acquirer – 3") (collectively "Acquirers").

Sr. No.	Topic	Particular
1.	Date	October 20, 2026
2.	Name of the Target Company (TC)	RR MetalMakers India Limited
3.	Details of the Offer pertaining to TC	The Open Offer is being made by the Acquirers to the Public Shareholders to acquire up to 23,42,295 Equity Shares representing 26.00% of the Equity Share Capital of the Target Company at a price of ₹36.83 per Equity Share (including compensatory interest of ₹12.98 per Equity Share), aggregating to a maximum consideration of ₹8,62,66,724.85, payable in cash pursuant to Regulations 3(1) and 4 and other applicable provisions of the SEBI (SAST) Regulations.. Acquirer 1 : RB International Holdings Limited Acquirer 2 : Suyog Yogesh Desai Acquirer 3 : Nikita Suyog Desai
4.	Name(s) of the acquirer and PAC with the acquirer	Vivro Financial Services Private Limited Vivro House, 11, Shashi Colony, Opp. Suvidha Shopping Centre, Paldi, Ahmedabad – 380007, Gujarat, India. Tel. No.: +91 79 4040 4242 Email Id: investors@vivro.net Contact Person: Shivam Patel Website: www.vivro.net SEBI Registration No.: MB/MM000010122 CIN: U67120GJ1996PTC029182
6.	Members of the Committee of Independent Directors	1. Leena Nishad Jail (DIN: 10540470) – Independent Director 2. Samir Mukund Patil (DIN: 09655195) – Independent Director
7.	IDC Member's relationship with the TC	- All IDC members are Non-Executive and Independent Directors of the Target Company. - None of the members of the IDC holds any Equity Share in the Target Company. - None of the members of the IDC has any contracts or any relationship with the Target Company.
8.	Trading in the Equity shares/ other securities of the TC by IDC Members	No member of the IDC has traded in any of the Equity Shares/ other securities of the Target Company during the: 1. 12 (Twelve) months preceding the date of the PA. 2. Period from the date of the PA till the date of this recommendation.
9.	IDC Member's relationship with the Acquirers	None of the members of IDC has any contract/ arrangement/ relationship with the Acquirers.
10.	Trading in the Equity shares/ other securities of the acquirer by IDC Members	Not Applicable (since one of the Acquirers is an unlisted body corporate and the remaining two Acquirers are individuals)
11.	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC perused the open offer documents which inter alia set out the computation of the Offer Price under the SEBI (SAST) Regulations. The IDC notes that the Offer Price of ₹36.83 per Equity Share (including compensatory interest of ₹12.98 per Equity Share), has been determined in accordance with the applicable provisions of Regulation 8 of the SEBI (SAST) Regulations and, based on the disclosures in the Open Offer documents, is of the opinion that the Offer Price appears to be fair and reasonable. However, the Public Shareholders of the Target Company are advised to independently evaluate the Open Offer and make an informed decision about whether or not to tender their Equity Shares in the Open Offer.
12.	Summary of reasons for the recommendation	The IDC have perused the following for recommendation on the Open Offer: (i) Public Announcement dated July 30, 2026; (ii) Detailed Public Statement published in Business Standard (English) (All Editions), Business Standard (Hindi) (All Editions) and Navshakti (Marathi) (Mumbai Edition) on August 6, 2026; (iii) Draft Letter of Offer dated August 13, 2026; (iv) Corrigendum to PA, DPS and DLOF published in Business Standard (English) (All Editions), Business Standard (Hindi) (All Editions) and Navshakti (Marathi) (Mumbai Edition) on October 6, 2026; (v) Letter of Offer dated October 15, 2026; (vi) Valuation report issued by Manubhai & Shah LLP, an independent registered valuer, determining the fair value of equity shares of the Target Company. Based on the review of the above, the members of the IDC have considered the following factors for making the recommendations: (i) The Offer Price of ₹36.83 per Equity Share (including compensatory interest of ₹12.98 per Equity Share), is more than the negotiated price for acquisition of Equity Shares under the Share Purchase Agreement dated July 30, 2026, i.e. ₹23.85 (Rupees Twenty-Three and Paise Eighty Five Only) per Equity Share. (ii) The Offer Price has been determined by the Acquirers and the Manager to the Open Offer in accordance with Regulation 8 of the SEBI (SAST) Regulations. However, the IDC members draw attention of the Eligible Shareholders to the closing market price of the Equity Shares on the BSE Limited as on October 19, 2026, being ₹45.02 (Rupees Forty Five and Paise Two only) per Equity Share which is higher than the Offer Price. The Public Shareholders of the Target Company are advised to independently evaluate the Open Offer and take an informed decision about tendering the Equity Shares held by them in the Open Offer. The statement of recommendation will be available on the website of the Target Company at www.rrmetalmakers.com .
13.	Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14.	Details of Independent Advisors, if any.	None
15.	Any other matter(s) to be highlighted	Pursuant to the SEBI's observation and subsequent discussions with SEBI, it was noted that certain historical acquisitions of Equity Shares of the Target Company by the Sellers during FY 2019-20 and FY 2021-22 at various prices, had triggered obligations to make an open offer under the SEBI (SAST) Regulations. In order to address these historical compliance matters, SEBI vide its Observation Letter bearing reference no. I/23249/2026 dated October 8, 2026 directed the Acquirers to pay compensatory interest at 10% per annum in accordance with Regulation 18(11A) of the SEBI (SAST) Regulations, calculated up to the expected date of payment to shareholders under the current Open Offer, had the open offer been given by the Sellers for their earlier aforesaid non-compliance. Accordingly, compensatory interest has been computed on the historical highest acquisition price of ₹21.29 per Equity Share by one of the Sellers at 10% per annum in accordance with Regulation 18(11A) of the SEBI (SAST) Regulations, up to the expected date of payment to the Public Shareholders under the current Open Offer. Consequently, the Offer Price payable to Public Shareholders has been enhanced from ₹23.85 per Equity Share to ₹36.83 per Equity Share, inclusive of compensatory interest of ₹12.98 per Equity Share.

"To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by the omission of any information or otherwise and includes all the information required to be disclosed by the Target Company under the SEBI SAST Regulations."

For and on behalf of the Committee of Independent Directors of RR MetalMakers India Limited

Sd/-
Leena Nishad Jail
Chairperson-Committee of Independent Directors
DIN: 10540470

Place: Mumbai
Date: October 20, 2026

थोडक्यात महत्त्वाचे

जोतिबा डोंगरावर दर्शनासाठी भाविकांची गर्दी

केसरी वृत्तसेवा

कोल्हापूर : जोतिबा देवाच्या दर्शनासाठी राज्यभरातून भाविक येत आहेत. करवीर निवासिनी श्री महालक्ष्मी देवीचे दर्शन घेवून भाविकांच्या झुंडीच्या झुंडी आल्या. शनिवार, रविवार असल्यामुळे दीड लाखाच्या घरात गर्दी होती. त्यामुळे डोंगरावर वाहतूक व्यवस्था विस्कळीत झाली. यमाई मंदिर परिसरातील रस्त्यांवर वाहनांच्या रांगा लागल्या. सर्व वाहनतळ फुलू झाले. नवरात्रोत्सवाच्या नार प्रदक्षिणे निमित्त कोल्हापूरात आलेल्या भाविकांनी जोतिबावरही प्रचंड गर्दी केली होती. रात्री उशिरापर्यंत भाविकांची गर्दी होती. कोडोली पोलिसांचा बंदोबस्त होता. सकाळी दहा वाजता मूळ माया यमाई मंदिराकडे सवाद्य मिरवणुकीने धुपारती सोहळा गेला. यावेळी देवस्थानचे अधीक्षक धैर्यशील तिवले, सिंदीया देवस्थानचे अधीक्षक अजित झुगर, पुजारी ग्रामस्थ उपस्थित होते. धुपारती सोहळ्याचे सुवासिनींनी पंचारतीने स्वागत केले. यावेळी सुगंधी दुधाचे वाटप केले. दुपारी १२ वाजता धुपारती आरती सोहळा मुख्य मंदिरात आल्यानंतर प्रवीण डबाणे यांनी तोफेची सलामी दिली. आज (दि.२०) खंडेनवमीनिमित्त जोतिबा देवाचा पहिला पालखी सोहळा होणार आहे. सायंकाळी सहा वाजता दक्षिण दरवाजावर सीमोल्लंघन सोहळा होणार आहे.



चित्पावन संघातर्फे अष्टमी जागर सोहळा

केसरी वृत्तसेवा

कोल्हापूर : कोल्हापूर चित्पावन संघातर्फे येथील मंगलधाम हॉलमध्ये श्री महालक्ष्मी अष्टम जागर सोहळा उत्साहात आणि भक्तिमय वातावरणात झाला. या सोहळ्यात भाविकांनी उपस्थित राहून देवीच्या दर्शनाचा व महाप्रसादाचा लाभ घेतला. सोहळ्याची सुरुवात सकाळी नवरात्रोत्सवानिमित्त विविध धार्मिक कार्यक्रमांनी झाली. यामध्ये श्री पूजा, तुलसीपूजन आणि आरतीचे आयोजन केले होते. सायंकाळी सातनंतर तांदळाच्या उकडीपासून बनवलेल्या आकर्षक मुखवट्याची देवी प्रस्थापित करून तिची दर्शन पूजा, पटण व नैवेद्य दाखवण्यात आला. यावेळी महिलांनी एकत्र येवून पारंपारिक पद्धतीने घागरी फुंकल्या आणि देवीची गीते सादर केली. चित्पावन महिला मंडळाच्या वतीने देवीच्या लोकप्रिय गाण्यांवर टिपऱ्यांचा सांस्कृतिक कार्यक्रम सादर करण्यात आला. हा सोहळा यशस्वी करण्यासाठी सांचे अध्यक्ष मकरंद करंदीकर, उपाध्यक्ष प्रसाद भिडे, सचिव केदार जोशी, माधुरी करंदीकर, अश्विनी भिडे, संगीता आपटे, सीमा गोखले, पंकज गोरे, दत्तात्रय आपटे, शुभम साने, संतोष साने, किरण जोशी, ऋषिकेश लिमये, श्रीकांत लिमये आणि निखिल गोखले आदींसह कार्यकर्त्यांनी परिश्रम घेतले.



शिक्षक मतदारसंघाच्या निवडणूकीसाठी २३ ऑक्टोबररोजी मतदान

केसरी वृत्तसेवा

कोल्हापूर : भारत निवडणूक आयोगाच्या निवडणूक कार्यक्रमानुसार महाराष्ट्र विधान परिषदेच्या पुणे विभाग शिक्षक – पदवीधर मतदारसंघाच्या निवडणूकीसाठी येत्या शुक्रवारी २३ ऑक्टोबर रोजी मतदान प्रक्रिया राबविण्यात येणार आहे. भारत निवडणूक आयोगामार्फत घेण्यात येणाऱ्या विधानपरिषदेच्या शिक्षक मतदारसंघाच्या निवडणुकीची मतदान पद्धती आणि आयोगामार्फत घेण्यात येणाऱ्या अन्य सार्वत्रिक निवडणुकातील मतदानाची पद्धती यात मूलभूत फरक आहे. विधानपरिषद निवडणूकीचे मतदान हे मतपत्रिकेवर उमेदवारांच्या नावापुढे पसंतीक्रम नोंदवून घेण्यात येते. जितके उमेदवार निवडणूक लढवित असतील अशा सर्वांपुढे पसंतीक्रम नोंदविता येतो. मतदानाच्या या वेगळ्या पद्धतीमुळे मतदारांनी आणि विशेषतः प्रथमच मतदान करणाऱ्यांनी ही पद्धत जाणून योग्यरितेने मतदान करावे, असे आवाहन जिल्हा निवडणूक निर्णय अधिकारी तथा जिल्हाधिकारी डॉ विजय राठोड यांनी केले.

पदवीधर, शिक्षक मतदारसंघांच्या

निवडणुकीसाठी चार तासांची सवलत

केसरी वृत्तसेवा

कोल्हापूर : पदवीधर व शिक्षक मतदारसंघांच्या निवडणुकीसाठी २३ ऑक्टोबर रोजी मतदान होणार आहे. मतदान केंद्रापर्यंत पोहोचण्यासाठी काही ठिकाणी अधिक वेळ लागत असल्याने खासगी आस्थापनांमध्ये काम करणाऱ्या मतदारांना मतदानाचा हक्क बजावता यावा, यासाठी दोन तासांऐवजी चार तासांची विशेष सवलत देण्याबाबत संबंधित आस्थापनांना सूचना देण्याची विनंती अवर सचिव तथा उपमुख्य निवडणूक अधिकारी सुनील सोनार यांनी केली आहे. पदवीधर व शिक्षक मतदारसंघांसाठी शुक्रवार, २३ ऑक्टोबर रोजी सकाळी ८ ते सायंकाळी ४ या वेळेत मतदान होणार आहे. यापूर्वी मतदानासाठी दोन तासांची विशेष सवलत देण्याबाबत कळविले होते. मात्र, काही ठिकाणी मतदान केंद्रांचे अंतर अधिक असल्याने प्रवासासाठी जास्त वेळ लागतो. त्यामुळे संबंधित मतदारांना मतदानासाठी चार तासांची विशेष सवलत देण्यात यावी, असे पत्रकाद्वारे कळविण्यात आले आहे.

‘आयसीआयसीआय’च्या नफ्यात वाढ मुंबई : आयसीआयसीआय लाइफ इन्शुरन्स लिमिटेडच्या संचालक मंडळाने ३० सप्टेंबर २०२६ रोजी संपलेल्या तिमाहीचे आर्थिक निकाल मंजूर करून स्वीकारले. २०२६-२७ या आर्थिक वर्षाच्या पहिल्या सहमाहीत गेल्या वर्षाच्या याच कालावधीच्या तुलनेत वैयक्तिक विमा संरक्षण विभागात ४७.२ टक्के, तर अॅन्युइटी विभागात ५० टक्के वाढ झाली. यामुळे वैयक्तिक विमा संरक्षणाची एकूण रक्कम ३४.९ टक्क्यांनी वाढून २.३२ लाख कोटी रुपये झाली. यावरून ग्राहकांना दिल्या जाणाऱ्या विमा संरक्षणाची व्याप्ती वाढली.२०२६-२७ या आर्थिक वर्षाच्या पहिल्या सहमाहीत कंपनीला नवीन व्यवसायातून मिळालेल्या विमा हप्त्यात गेल्या वर्षाच्या याच कालावधीच्या तुलनेत २५ टक्के वाढ झाली. विमा हप्त्यांची ही रक्कम ११,८२१ कोटी रुपयांवर पोहोचली.

कोल्हापुरमध्ये अंबा माता की जय... चा जयघोष दुमदुमला

अंबाबाई देवीची नगरप्रदक्षिणा उत्साहात

केसरी वृत्तसेवा

कोल्हापूर : आंबा माता की जय च्या अखंड जयघोषात पोलिस बँडच्या सुंदर सूरसह, आकर्षक अशा विद्युत रोषणाईत, हजारो भाविकांच्या साक्षीने सोमवारी अंबाबाई देवीची नगरप्रदक्षिणा मोठ्या उत्साहात पार पडली. प्रदक्षिणा मार्गावर साकारण्यात आलेल्या रांगोळ्या अत्यंत लक्षवेधी ठरल्या. अंबाबाईच्या रुपासह असंख्य विषय आणि मराठी महिन्यांचे वर्णन दाखवणाऱ्या रांगोळ्यांनी भाविकांचे लक्ष वेधून घेतले. या नगरप्रदक्षिणेच्या निमित्ताने दूरवरून आलेल्या अनेक भाविकांना हा अनोखा लोकोत्सव अनुभवता आला.

उत्सवमूर्तीला प्रदक्षिणेसाठी घेवून जाणारा रथ फुलांच्या

तीन हजार किलो तुपातील शिरा

यंदा मंडळातर्फे तीन हजार किलो तुपातील शिरा प्रसाद वाटप करण्यात आले. हजारो भावकांनी प्रसादाचा लाभ घेतला. आकर्षक विद्युत रोषणाईसह एलईडी वॉल व आतषबाजीही करण्यात आली. मिरवणुकीत सहभागी झालेल्या आबाल वृद्धांनी आतषबाजीचा आनंद घेतला. नगरप्रदक्षिणेनंतर देवी मंदिरात विराजमान झाली. देवी मंदिरात विराजमान झाल्यानंतर मंदिराचे चरही मुख्य दरवाजे बंद करण्यात आले. आणि धार्मिक विधींना प्रारंभ झाला. मिरवणुक मार्गावर ठिकठिकाणी प्रसादाचे वाटप केले.

माळांनी सुबकरितीने सजवला होता. झेंडूच्या माळा, गुलाबाच्या फुलांनी सुशोभित केलेल्या रथावर उत्सव मूर्ती विराजमान झाली होती. दरवर्षीप्रमाणे न्यू गुजरी मित्र मंडळातर्फे प्रदक्षिणेचे भव्य स्वागत करण्यात आले. मंडळाच्यावतीने संपूर्ण प्रदक्षिणा मार्गावर रांगोळ्या

साकारल्या होत्या. यावेळी श्री अंबाबाईचे ध्रीडी मुखकमल साकारण्यात आले होते. हा उपक्रमही प्रदक्षिणा मिरवणुकीत अधिक लक्षवेधी ठरला. रांगोळीच्या उपक्रमात मुंबई, पुणे आणि स्थानिक कलाकारांनी आपली सेवा दिली.

सोमवारी रात्री ९ वाजता अंबाबाईच्यारथाचेपूजन करण्यात आले. यथासांग पद्धतीने देवीची पूजा झाल्यानंतर प्रदक्षिणेला प्रारंभ झाला. अंबामाता की जय च्या जयघोषात देवी प्रदक्षिणेसाठी सज झाली. फुलांची उधळण करून अंबाबाईचा रथ प्रदक्षिणेला बाहेर पडला. महाद्वार, गुजरी, भाउसिंगजी रोड, भवानी मंडप, मिरजकर तिकटी, बिनखांबी गणेश मंदिर या पारंपरिक मार्गावरून अंबाबाईची प्रदक्षिणा पूर्ण झाली. या संपूर्ण मार्गावरून जाताना फुलांच्या पायघड्या घालून देवीचे स्वागत करण्यात आले. तुळजाभवानी मंदिरात पानाचा विडा देवून देवीचे स्वागत करण्यात आले.

सैनिक टाकळी येथे

बचत गटामार्फत प्रदर्शन

केसरी वृत्तसेवा

कुरुंदवाड : दसऱ्यानिमित्त सर्वत्र नवरात्र उत्सव पाहायला मिळत असतानाच, सैनिक टाकळी येथील सावित्री बचत गटामार्फत प्रदर्शन भरवले. सोशल मीडियाच्या युगात लोप पावत चाललेल्या पारंपरिक कामे चुलीवरील स्वयंपाक, जाते फिरवून दळप यासारखी कामांची ओळख करून देणारे हे प्रदर्शन जुन्या आठवणींना उजाळा देणारे ठरले.मिक्सर, ग्राइंडर, गॅसच्या जमान्यात पूर्वजांच्या गौरवशाली जीवनशैलीची प्रत्यक्ष ओळख आजच्या तरुण पिढीला व्हावी, हा यामागील उद्देश होता.

मानलेल्या बहिणीला फोन केल्याच्या कारणावरून मारामारी; तिघे जखमी

केसरी वृत्तसेवा

इचलकरंजी : मानलेल्या बहिणीला फोन केल्याच्या कारणावरून झालेल्या वादातून इचलकरंजी येथे स्टेशन रोडवरील हॉटेल सोनालीसमोर मारामारीची घटना घडली. याप्रकरणी शहापूर पोलीस ठाण्यात परस्परविरोधी दोन फिर्यादी दाखल झाल्या असून, तिघे जखमी झाले आहेत.

पोलिसांनी दिलेल्या माहितीनुसार, १७ ऑक्टोबर रोजी रात्री साडेआठच्या सुमारास

ज्ञानदेव डोंगरे यांनी त्यांच्या आईला फोन करताना चुकून गणेश कुंभार यांच्या मानलेल्या बहिणीला फोन केला. यावरून गणेश कुंभार आणि नागराज वडर यांनी डोंगरे यांना फोन करून जाब विचारला. त्यानंतर हॉटेल सोनालीसमोर दोन्ही बाजूंत वाद होऊन मारहाण झाली. पहिल्या फिर्यादीनुसार, गणेश कुंभार याने बांबूच्या काठीने रवी डोंगरे यांच्या चेहऱ्यावर, तर नागराज वडर याने हातातील कड्याने ज्ञानदेव डोंगरे यांच्या ओठावर

व गालावर मारहाण केल्याचा आरोप आहे. यात पिता-पुत्र जखमी झाले. दुसऱ्या फिर्यादीत गणेश कुंभार याने ज्ञानदेव डोंगरे आणि रवी डोंगरे यांनी मारहाण केल्याचा आरोप केला आहे. रवी याने दगडाने डोक्यात मारल्याने आपण जखमी झाल्याचे त्याने फिर्यादीत म्हटले आहे. जखमींवर आयजीएम रुग्णालयात उपचार करण्यात आले. याप्रकरणी शहापूर पोलिसांनी दोन स्वतंत्र गुन्हे दाखल केले असून, पुढील तपास सुरू आहे.

दुष्काळाचे दुष्टचक्र लक्षात घेऊन उपाययोजना केली पाहिजे

इचलकरंजीत समाजवादी प्रबोधिनीच्या चर्चासत्रातील मत

केसरी वृत्तसेवा

इचलकरंजी : कोरडा दुष्काळ आणि ओला दुष्काळ असे दुष्काळाचे दुष्टचक्र अलीकडे वेगाने फिरत आहे. दुष्काळाच्या संकटाची चाहुल विज्ञान तंत्रज्ञानाच्या सहाय्याने लागत असते. मात्र तरीही त्याकडे गांभीर्याने लक्ष न दिल्याने काही प्रश्न तयार होतात आणि दुष्काळाची तीव्रता वाढत जाते. दुष्काळ प्रत्यक्ष आल्यानंतर त्याचे निवारण करण्यापेक्षा दुष्काळ येऊ नये यासाठी ज्या उपाययोजना करता येणे शक्य आहे त्याकडे गांभीर्याने लक्ष देण्याची गरज आहे, असे मत समाजवादी प्रबोधिनीच्या साप्ताहिक चर्चासत्रात व्यक्त करण्यात आले.

इचलकरंजी येथे दुष्काळाची भयावहता या विषयावरील चर्चासत्रात प्रसाद कुलकर्णी, दयानंद लिपारे, पांडुरंग पिसे, शकील मुल्ला, देवदत्त कुंभार, सचिन पाटोळे, मनोहर जोशी,



इचलकरंजी : श्रीमंत गोविंदराव उर्फ आबासाहेब घोरपडे सरकार यांच्या स्मृतिदिनानिमित्त त्यांच्या प्रतिमेला पुष्पहार अर्पण करण्यात आला.

रामभाऊ ठिकणे, शहाजी धरुत्ते आदींनी मते व्यक्त केली. प्राग्भी श्रीमंत गोविंदराव उर्फ आबासाहेब घोरपडे सरकार यांच्या स्मृतिदिनानिमित्त त्यांच्या प्रतिमेला ज्येष्ठ पत्रकार दयानंद लिपारे यांच्या हस्ते पुष्पहार अर्पण केला. प्रसाद कुलकर्णी यांनी आबासाहेब घोरपडे सरकार आणि समाजवादी प्रबोधिनी यांचा अनेक वर्षांचा ऋणानुबंध स्पष्ट केला. यावेळी ज्येष्ठ पत्रकार उदय कुलकर्णी आणि वृत्तपत्र

छायाचित्रकार पद्माकर खुरपे यांना आदरांजली वाहण्यात आली. या चर्चासत्रात असे मत व्यक्त करण्यात आले की,निसर्गाचा नाश करून आपण जी विकासनीती राबवत आहोत त्याचा गांभीर्याने विचार करण्याची वेळ आली आहे. आपण पर्यायी विकास नीतीचा अवलंब केला पाहिजे. सर्वच पातळ्यांवर दुष्काळाच्या संकटाचा गांभीर्याने विचार केला पाहिजे.

या चर्चेत दुष्काळ ,दुष्काळ

पडण्याची कारणे, दुष्काळाचे निवारण, असमान विकासाचे प्राारूप, उपरिमत वृक्षतोड ,रोलबॅ वॉमिंग,डॉ. अमर्त्य सेन यांच्यापासून पी.साईनाथ आदी अभ्यासकांचा दुष्काळ विषयक दृष्टिकोन, शासन आणि प्रशासन यांची दुष्काळ विषयक भूमिका, पर्यावरण पूरक जीवनशैली, प्रत्येक नागरिकाची जबाबदारी अशा विविध मुद्द्यांतून दुष्काळ आणि त्याच्या निवारणाची चर्चा करण्यात आली.

एल&टी फायनान्स लिमिटेड नॉंदणीकृत कार्यालय: एल&टी फायनान्स लिमिटेड, बृंदावन बिल्डिंग, फ्लॉट नं. 177, कलिंगा, सीएसटी रोड, नर्सिंजडी शोरूम जवळ, सांताक्रूझ (पू), मुंबई 400 098 CIN No.: L67120MH2008PLC181833 शाखा कार्यालय:कोल्हापूर			
ताबा सूचना (नियम-8(1))			
निमनव्याख्यातकी वित्तीय संसद्दचे प्रतिभूतीकरण आणि पुनर्बांधकाम आणि प्रतिभूती स्वारस्याची अंमलबजावणी कायदा, 2002 अंतर्गत एल&टी फायनान्स लिमिटेडचा प्राधिकृत अधिकारी असून त्याने, सदर कायद्याचे कलम 1३(12) व सोबत वाचला जाणारा प्रतिभूती स्वातंत्र्य (अंमलबजावणी) नियम, 2002 चा (नियम ३) यांअन्वये प्राप्त शक्तीचा वापर करत, एक मागणी सूचना प्रसूत केली. विन्याममध्ये त्याने कर्जदाराला / सहकर्जदाराला आणि हमीदारांना खाली नोंदलेल्या मागणी सूचनेमध्ये उल्लेखिल खमेची व मागणी सूचनेच्या दिनांकापासून तेथे भरपेयितल्या / वसूल होण्यापर्यंतचा दिनांकापर्यंत घडलेले पुढील व्याज आणि इतर श्लेक यांसोबत सदर सूचना मिळाल्याच्या दिनांकापासून 60 दिवसांच्या आत परतफेड करण्यासाठी संबोधले होते. कर्जदाराने / सहकर्जदारांनी / हमीदारांनी खमेची परतफेड न केल्याने, याद्वारे कर्जदाराला / सहकर्जदारांना / हमीदारांना व सर्वसाधारण जनतेला सूचना देण्यात येते की निमनव्याख्यातकीने या सूचनेमधील उक्त कायद्याचे कलम 13 व सोबत वाचला जाणारा उक्त नियमामधील नियम 8 यांद्वारे प्राप्त शक्तीचा वापर करत येथे खाली उल्लेखित मालमतेचा ताबा घेताला आहे.			
कर्ज खाते क्रमांक	कर्जदार /सहकर्जदार आणि गैरपेन्टविये नाव	गहाण मालमतेचा तपशिल	मागणी सूचना
H0145929 12200926 50, H0145930 12200619 13	1)सुजीत पुढ्यरील चव्हाण कर्जदार म्हणून 2)गौरी सुजीत चव्हाण सहकर्जदार म्हणून	अशा जमिनीचे सर्व भाग आणि खंड जिचा रे हाऊस क्र. सी-27, (सी प्रकरणेचे रे हाऊस), क्षेत्रफळाचे एकूण अधिमाण 112.54 चौ.मी. (121०.93 चौ.फू.) आणि त्यावरील बांधकामाचे बांधकाम क्षेत्रफळ सुमारे 112.68 चौ.मी. (1212.44 चौ.फू.), 'सनसिटी सहकार नगर' येथे, आरएफ क्र. 80/१/2, ई प्रमाण, कक्का कर्वीर, न्यू पॅलेस परिया, फ्लिज आणि विभाग कोल्हापूर येथे स्थित, तालुका आणि उपविभाग कर्वीर, भा. उपनिबंधक, कर्वीर यांच्या हद्दीमध्ये, आणि अशा प्रकारे सीमाबद्ध :	दिनांक शुधित रक्कम (₹)
	मुर्वे रो हाऊस क्र. सी-21		22-05-2026
	पश्चिम आतील रस्ता		14-05-2026
	उत्तर रो हाऊस क्र. सी-28		रोजीनुसार ₹. 69,43,539.2३ -/-
	दक्षिण रो हाऊस क्र. सी-26		14-10-2026
			घेतल्याची तारीख व प्रकार
कर्जदार /सहकर्जदार आणि गैरपेन्टविये यांना खात करून आणि सर्वसाधारण जनतेला याद्वारे सदर मालमतेच्या संदर्भात कोणताही व्यवहार केल्यास ते एल&टी फायनान्स लिमिटेड यांना मागणी सूचनेत नमूद करण्यात आलेली रक्कम आणि त्यासोबत मागणी सूचनेपासून ते पैसे अदा करण्यात /वसूल होईपर्यंत अधिक व्याज व इतर शुल्क इत्यादी परवण्याच्या अधीन असेल.			
दिनांक: 20.10.2026 ठिकाण: कोल्हापूर		स्वाक्षरी /- अधिकृत अधिकारी करिता एल&टी फायनान्स लिमिटेड	



पुणे शिक्षक विधानपरिषद मतदार संघातील उमेदवार सचिन सानप यांच्या प्रचाराथी सांगलीत आयोजित सभेत बोलताना उद्योग मंत्री उदय सामंत.

शिक्षक प्रश्नांसाठी लढणाऱ्या सचिन सानप यांना विधानपरिषदेत पाठवा मंत्री उदय सामंत यांचे आवाहन

केसरी वृत्तसेवा

सांगली : शिक्षकांचे अनेक प्रश्न राज्य सरकारसमोर मांडत ते सोडवण्यासाठी लढणारे सचिन सानप पुणे शिक्षक पदवीधर मतदारसंघातून हे निवडणूक रिंगणात उतरले आहेत. सर्वसामान्यांचा हक्काचा आणि सर्व शिक्षक संस्थांना एकत्रित घेऊन जाणारा उमेदवार म्हणून ते परिचित आहेत. अशा या सर्वसामान्यांच्या आकांक्षा वाढवणारा कार्यकर्ता सचिन सानप यांना भरघोस मतांनी विजयी करा, असे आवाहन उद्योग मंत्री उदय सामंत यांनी केले आहे.

सांगलीत सानप यांच्या प्रचाराथी शिक्षक मेळाव्याचे आयोजन केले होते. त्याप्रसंगी संस्कार भारतीचे बेलसरे आणि सीताराम भैरुले यांनी शिवसेना पुरस्कृत उमेदवार सानप यांना जाहीर पाठिंबा दिला.

मंत्री सामंत म्हणाले, बीड सारख्या भागात प्राध्यापक म्हणून काम करताना हातात खडू घेऊन मुलांना शिकवण्यापासून ते डिजिटल पध्दतीने ज्ञानदानाचे काम हे सानप यांनी केले आहे.

शिक्षक आणि शिक्षकेतर कर्मचारी यांना केंद्रबिंदू मानून त्यांनी उल्लेखनीय काम केले आहे. उपमुख्यमंत्री एकनाथ शिंदे यांच्या मार्गदर्शानुसार शिक्षकांचे प्रश्न मंत्रालय पातळीवरून सोडविण्यासाठी यांनी कसोशीने प्रयत्न केले आहेत. यामध्ये जुनी पेन्शन योजना, शिक्षकांचा कॅशलेस विमा यासारख्या अनेक विषयांचा समावेश आहे. आगामी पुणे शिक्षक मतदार संघातून उपमुख्यमंत्री शिंदे यांनी एका सभा, सर्वसामान्य कार्यकर्त्याला संधी दिली असून, शिक्षकांच्या प्रश्नांची जाण असणाऱ्या आणि मंत्रालयीन कामकाजाचा प्रदीर्घ अनुभव असणाऱ्या सानप यांना पहिल्या पसंतीचे मत देऊन त्यांना विधान परिषदेवर पाठवून खऱ्या अर्थाने दसऱ्याचे सानू लुटुया, असे आवाहनही मंत्री सामंत यांनी केले.

यावेळी मंत्री शंभूराज देसाई, आमदार सुहास बाबर, मोश चिवटे, मोहन वनखंडे, चंद्रहार पाटील, अरुण खरमाटे आदींसह शिक्षक, शिक्षकेतर कर्मचारी उपस्थित होते.

अर्जदार तर्फे वकील अॅड. एस. एस. इंजल			
जाहीरनामा			
आजरा येथील म. दिवाणी न्यायाधीश, क.स्तर यांचे कोर्ट....			
		कि.दि. अर्ज नं. ११/२०२६	नि. ६/२६
१. श्री. तुकाराम नारायण बोलके,, व.व. ७५, धंदा - शेती, रा. बोलकेवाडी, ता. आजरा, जि. कोल्हापूर.	- अर्जदार		
१. कोणीही नाही	विरुद्ध	- वि.प.	
बॉम्बे रेग्युलेशन अ‍ॅक्ट (VIII) १८२७ चे कलम १ प्रमाणे वारसा दाखला मिळणेबाबत...			
ज्याअर्थी यातील अर्जदार यांची पत्नी मयत मंजुळाबाई तुकाराम बोलके दि. २०/१२/२०२२ इ. रोजी मीजे बोलकेवाडी, ता. आजरा येथे मयत झाल्या आहेत. अर्जदार यांच्या पत्नी मयत मंजुळाबाई तुकाराम बोलके यांचे वडील श्री. लक्ष्मण धोंडी पन्हाळकर हे बोलकेवाडी, ता. आजरा या गावचे होते. त्यांचे नावे मीजे बोलकेवाडी, ता. आजरा येथे शेत मिळकत्या होत्या. श्री. लक्ष्मण धोंडी पन्हाळकर हे मयत झाल्या नंतर वारसा फेरफार क्र. १० हा मंजूर होवून त्यांच्या पत्नी श्रीमती तुळसा लक्ष्मण धोंडी पन्हाळकर यांचे नाव कब्जेदार व वास घुली सौ. गुंमवाई भ्र. जानबा पाटील व सौ. मंजुळाबाई तुकाराम बोलके यांचे इतर हक्कात नोंद झाले आहे. त्यानंतर श्रीमती तुळसा लक्ष्मण पन्हाळकर या दि. १६/१०/१९९१ रोजी मयत झाल्या त्यानंतर वारसा फेरफार क्र. ३४६ हा मंजूर झाला परंतु सदर वारसा फेरफार नोंद करताना अर्जदार यांचे पत्नीचे नाव माहेरकडील नाव मंजबाई लक्ष्मण पन्हाळकर असे कब्जेदार सदरी नोंद झाले आहे. सौ. मंजुळाबाई तुकाराम बोलके व मंजबाई लक्ष्मण पन्हाळकर या एवच व्यक्ती होत्या. अर्जदार व मयत मंजुळाबाई तुकाराम बोलके यांना मूळ बाळ नव्हते त्यांना अर्जदार हे एकमेव वारस आहेत. मयत मंजुळाबाई तुकाराम बोलके यांना अर्जदार यांच्या शिवाय अन्य कोणीही दुसरे सरळ व कायदेशीर वारस नव्हते व नाहीत.			
मयत मंजुळाबाई तुकाराम बोलके यांचे नावे नोंद मिळकतीचे सातबारा पत्रकी लावणेसाठी मा. ग्राम, महसुल अधिकारी, बोलकेवाडी, ता. आजरा यांचेकडे मंजबाई लक्ष्मण पन्हाळकर यांचे नाव कमी करून वारसा फेरफार करणेसाठी अर्ज दिला असता त्यांनी दि. १६/०७/२०२६ रोजी मयत मंजुळाबाई तुकाराम बोलके यांचे मृत्युप्रमाणपत्र व सातबारा पत्रकी मोमवटदार नोंद असले नावात तफावत असलेमुळे अर्जदार हेच सरळ व कायदेशीर वारस आहेत असे मा. ग्राम, महसुल अधिकारी, बोलकेवाडी, ता. आजरा यांनी सधम दिवाणी न्यायालयाकडून वारसा प्रमाणपत्र हजर करणेस सांगितले आहे. त्यामुळे अर्जदार यांनी मयत मंजुळाबाई तुकाराम बोलके यांचे सरळ व कायदेशीर वारस असल्यामुळे वारसा प्रमाणपत्र मिळणेकरीता सदरचा अर्ज न्यायालयाकडे केलेला आहे.			
त्याअर्थी या जाहिरनाम्याद्वारे असे प्रसिध्द करणेत येते की, अर्जदार हे मयत मंजुळाबाई तुकाराम बोलके यांचे कायदेशीर वारस नाहीत असे कोणास शाबीत करणेचे झालेस त्यांनी या न्यायालयात दि. २५/११/२०२६ रोजी आपण स्वतः अथवा योग्य त्या वकीला मार्फत हजर होऊन आपले लेखी म्हणणे देणचे आहे. तसे न झालेस सदर अर्जाची एकतर्फी सुनावणी होऊन व सदर अर्जदार यांनी दिलेला पुरावा विचारात घेण्यात येईल व त्या पुराव्यात अर्जदार हेच मयत मंजुळाबाई तुकाराम बोलके यांचे वारस आहेत असे शाबीत झालेस सदर अर्जदार यांना वसा वारसा दाखला दिला जाईल. त्यानंतर कोणाची कसलीही तक्रार चालणार नाही अथवा विचारात घेतली जाणार नाही. म्हणून दिला जाहिरनामा.			
आज दि. १६ माहे ऑक्टोबर सन २०२६ झा रोजी माझे सहीनेशी व न्यायालयाच्या शिब्यानिशी दिला असे.			
कनिष्ठ लिपीक	(शिक्का)	हस्ताक्षर	सहा. अधिक्षक, दिवाणी न्यायालय, क.स्तर, आजरा.

फॉर्म G मेसर्स श्री करवीर निवासिनी महालक्ष्मी इस्पत प्रायव्हेट लिमिटेड, थातू आणि खनिजे, कोल्हापूर यांच्यासाठी स्वारस्य
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